

IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCHES "SMC", MUMBAI

Before Shri Mahavir Singh, Vice-President

ITA No.6779/Mum/2019
Assessment Year : 2016-17

Damyantiben Maheshbhai Shah, 803, Chancellor Building, Near RTO, Nanpura, Surat, Gujarat 395 001. PAN: ACXPS5922J	Vs	ITO 17(1)(3), Mumbai
(Appellant)		(Respondent)

Appellant By : None
Respondent By : Shri Vaibhav Jain

Date of Hearing :26.10.2021	Date of Pronouncement : 26.10.2021
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ORDER

This appeal by assessee is arising out of the order of the CIT(A) – 28, Mumbai, in appeal No.CIT(A)-28/ITBA-10570/ITO-17(1)(3)/2018-19, dated 14.08.2019. The assessment was framed by the ITO 17(1)(3), Mumbai, for A.Y. 2016-17, vide his order dated 25.12.2018, u/s. 143(3) of the Income tax Act, 1961 (hereinafter referred to as "the Act").

2. At the outset, it is noticed from the letter dated 17.10.2021, filed by the representative of the assessee, that the assessee has opted for settlement of dispute, forming the subject matter of the aforesaid appeal, under the Direct Tax Vivad Se Vishwas Scheme, 2020. Pursuant to assessee's application, the Pr.CIT Mumbai - 17, has issued a Certificate in Form No.5, dated 22.12.2020. Hence, the

assessee has requested for withdrawal of appeal. When this was confronted to the learned Senior DR, he fairly agreed. .

3. As the assessee wants to withdraw the appeal, I permit the same and dismiss the appeal as withdrawn.

Order pronounced in the open court on 26th October 2021.

Sd/-
(Mahavir Singh)
VICE - PRESIDENT

Mumbai, Dated : 26th October, 2021.
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Copy of the Order forwarded to :

1. The Appellant.
2. The Respondent.
3. The CIT(A), Mumbai.
4. The CIT
5. The DR, 'SMC' Bench, ITAT, Mumbai

BY ORDER

//True Copy//

(Sr. Private Secretary/Assistant Registrar)
Income Tax Appellate Tribunal, Mumbai